

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 207**  
**118/241-246/PB/2020**  
**IA(CA)-112/2022, CA-245/2022,**  
**CA-428/2022, New CA-101/2024**

**IN THE MATTER OF:**  
**Shivraj Gupta and Anr.**

... **Applicant/Petitioner**

**Versus**

**Hansraj Gupta & Co. Pvt. Ltd. & Ors.**

...

**Respondent**

**Under Section: 241-246**

**Order delivered on 10.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Ms. Pratiksha Sharma, Mr. Tushar Ajinkey, Adv  
Ankit Acharya, Adv Ritu Chaudhary,  
M/s Thinklaw Advocates in IA-112/2020

**For the Impleader** : Adv. Pratiksha Sharma, Adv. Ankit Acharya, Adv.  
Ritu Chaudhary

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**CA-101/2024:** For the reasons stated in the application, **the CA is allowed.**

The amended memo of parties appended at page No. 9 & 10 of the application is taken on record. Nevertheless, Ld. Counsel for the Applicant would ensure that the amended memo of parties is also uploaded against the main petition. Issue notice to newly impleaded Respondents viz. Respondent Nos. 2a to 2d returnable on 02.08.2024. Mr. Naman Mittal, Ld. Proxy Counsel for the Respondent No. 2a accepts notice. Let the notice be served upon the remaining Respondents. The Ld. Counsel for the Applicant would made a copy of the petition available to the Ld. Counsel appearing for the Respondent No. 2A within 3 days.

**IA-112/2022:** The Ld. Counsel for the Petitioner submitted that the legal heirs of the Petitioner No. 1 who has since passed away are already participating in the mediation. Nevertheless it would be in the interest of justice, if the legal heirs of Respondent No. 1 are allowed to represent their

stand in the present proceedings as also in mediation. In the wake, for the reasons stated in the IA as also in the interest of justice, the application is allowed and the Applicants are allowed to be impleaded as Petitioner No. 1A & 1B in the petition. The Ld. Counsel for the Applicant would ensure that the amended memo of parties is filed within one week. It goes without saying that the impleadment of the Applicant (legal heirs/LRs) qua Petitioner No. 1 in the present proceedings would not have any bearing on the merit of the case in any manner.

**The IA stands allowed.**

**CA-245/2022, CA-428/2022:** List on 02.08.2024.

**118/241-246/PB/2020:** Ld. Counsel for the Petitioner submitted that the parties are before the Hon'ble Justice Rajiv Sahai Endlaw who is mediating to resort the dispute between them. In the wake, the hearing is deferred to 02.08.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**